

IN THE HIGH COURT OF JUDICATURE AT PATNA
Civil Writ Jurisdiction Case No.2826 of 2025

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Rajesh Kumar Singh S/o- Sri Uday Pratap Singh, Resident of Village-
Sarathua, P.S.- Udwant Nagar, Circle- Udwant Nagar, District- Bhojpur
(Bihar).

... .. Petitioner/s

Versus

1. The State of Bihar through the Chief Secretary, Govt. of Bihar, Patna.
2. The Principal Secretary, Panchayati Raj Department, Govt. of Bihar, Patna.
3. The Director, Department of Panchayati Raj, Govt. of Bihar, Patna.
4. The District Magistrate, Bhojpur, Bihar.
5. The District Panchayati Raj Officer, Bhojpur, Bihar.
6. The Superintending Engineer Building Construction, Circle Ara, P.s.-Ara
Nawada, Dist.- Bhojpur(Bihar).
7. The Executive Engineer, Building Construction, Division Bhojpur.
8. The Circle Officer, Udwant Nagar, Bhojpur.
9. The Block Development Officer, Udwant Nagar, Bhojpur.

... .. Respondent/s

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Appearance :

For the Petitioner/s : Mr.Ranjeet Tiwary, Adv.
For the Respondent/s : Mr. P.K. Shahi, Advocate General

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CORAM: HONOURABLE THE CHIEF JUSTICE
and
HONOURABLE MR. JUSTICE PARTHA SARTHY
ORAL JUDGMENT
(Per: HONOURABLE THE CHIEF JUSTICE)

Date : 25-07-2025

The present petition has been filed by the petitioner under Article 226 and 227 of the Constitution of Indian in the nature of a Public Interest Litigation with a prayer that the respondents be directed to construct Gram Panchayat Raj Bhawan at Gram Panchayat Sarathua, Udwant Nagar, Bhojpur at Khata No. 914, Khesara No. 688, having area 4 acres 78



decimal. The petitioner has also prayed that the respondents be directed not to start construction work of Gram Panchayat Raj Bhawan Sarathua, Udwant Nagar, Bhojpur at Khata No. 914, Khesara No. 687, Area – 40 decimal.

2. Heard Mr. Ranjeet Tiwary, learned counsel for the petitioner and Mr. P.K. Shahi, learned Advocate General for the State.

3. Learned counsel for the petitioner refers the averments made in the memo of petition and thereafter submits that the respondent authorities have decided to construct Gram Panchayat Raj Bhawan Sarathua, Udwant Nagar, Bhojpur at Khata No. 914, Khesara No. 687, Area – 40 decimal. However, as per the guidelines issued by the State Government, the minimum land required for construction of such Bhawan is 50 decimal. But the area of land on which such Bhawan is to be constructed as per the decision taken by the respondent authorities is having 40 decimal which is less than the minimum required land as per the guidelines issued by the Principal Secretary, Department of Panchayati Raj, Govt. of Bihar. Learned counsel, therefore, urged that the reliefs prayed for in the present petition be granted and appropriate direction be issued to the respondent authorities. At this stage, learned



counsel further submits that in fact, the petitioner has submitted a representation before the concerned respondent authority and has pointed out the aforesaid aspects. However till date, no decision has been taken by the concerned respondent authority on the said representation. Learned counsel, therefore, urged that appropriate direction be issued.

4. On the other hand, learned Advocate General has opposed the present petition. It has mainly been contended that it is for the elected body to consider and decide as to where such Panchayat Bhawan has to be constructed. It has also been submitted that if the representation submitted by the petitioner has not been decided by the concerned respondent, the same would be decided in accordance with law.

5. We have considered the submissions canvassed by the learned advocates for the parties. We have also perused the materials placed on record. The limited grievances of the petitioner, at this stage, is that the representation made by him has not been considered by the concerned respondent authority till date and, therefore, we dispose of the present petition with a direction to the respondent no. 4/the District Magistrate, Bhojpur to decide the representation submitted by the petitioner within a period of four weeks from the date of receipt



of a copy of this order, in accordance with law.

6. It is clarified that we have not examined the case of the petitioners on merits.

(Vipul M. Pancholi, CJ)

(Partha Sarthy, J)

Sanjay/-sunil/-

AFR/NAFR	NAFR
CAV DATE	N/A
Uploading Date	28.07.2025
Transmission Date	N/A

